

metics Rules ..... (*Interruptions*)  
If you want, I will avoid that part of the reply.  
Don't worry.

SHRI INDRAJIT GUPTA: That I will reply.

[*Translation*]

MR. SPEAKER: Guptaji has silenced you.

[*English*]

KUMARI SAROJ KHAPARDE: If you have any objection, I will just avoid that part.

SHRI INDRAJIT GUPTA: I am defending your right.

MR. SPEAKER: You should be thankful for his chivalry.

(*Interruptions*)

[*Translation*]

#### **Manufacture of Sub-standard Cosmetics**

603. SHRI KALI PRASAD PANDEY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that sub-standard cosmetics (such as shaving cream, shaving soap, after shave lotion, soap, etc.) are being manufactured in various industrial units on a large scale resulting in large flow of sub-standard shaving materials and cosmetics in the market;

(b) if so, the action taken so far against the companies manufacturing sub-standard goods from January, 1987 to date, State-wise; and

(c) the details of the action taken to

check the quality of these products, State-wise?

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE): (a) Standards for the following eleven Cosmetics in finished form as per ISI specifications have been notified under Drugs and Cosmetics Rules:—

1. Skin Powder.
2. Skin Powder for infants.
3. Tooth Powder.
4. Tooth Paste.
5. Skin Creams.
6. Hair Oils.
7. Shampoo, soap based.
8. Shampoo, synthetic detergent based.
9. Hair creams.
10. Oxidation hair dyes, liquid.
12. Cologne.

Standards for shaving cream, shaving soap, after shave lotion, soap etc. have not yet been notified.

(b) and (c). Information is being collected from the State licensing Authorities as the control over the manufacture and sale of drugs and cosmetics under the Drugs and Cosmetics Act and Rules thereunder, is exercised by the State Licensing Authorities appointed by the respective State Governments.

[*Translation*]

**SHRI KALI PRASAD PANDEY :** Mr. Speaker Sir, the basic idea behind my question is that it has been reported in the various newspapers published from Kanpur and from other places that sub-standard cosmetics like shaving cream, etc. with fictitious labels are on sale in the markets on a large scale. The hon. Minister has stated that information is being collected from the States. Do the Government themselves have or the public organisations have supplied information to them to the effect that sub-standard cosmetics with fictitious labels are being sold in the market on a large scale?

**THE MINISTER OF HEALTH AND FAMILY WELFARE AND CIVIL AVIATION (SHRI MOTILAL VORA) :** Mr. Speaker Sir, the hon. Member wants to know if Government has received such information or complaint. The information is being sought from the State Governments. The action, if any, is to be taken by the State Government.

**SHRI KALI PRASAD PANDEY:** I have asked whether the Government has got such information or not. You can see here itself. You go outside Parliament House and you will find articles with fictitious labels being sold there. I want to say that the duplicate product is produced immediately after the original comes in the market. Would the Government instruct the State Governments to ensure that labels are fixed on all such items with name of the trace also printed on them so that production of spurious articles is checked?

[*English*]

**KUMARI SAROJ KHAPARDE:** Sir, the manufacture of cosmetics is regulated under the Drugs and Cosmetics Rules. Thus the manufacturers of cosmetics have to obtain a manufacturing license. For the grant of

manufacturing licences it has to be ensured that the applicant has

- (1) Factory premises which are situated in hygienic surroundings and are kept clean;
- (2) Adequate space, plant and equipment which are required for the manufacture of cosmetics; and
- (3) Adequate staff for manufacture and arrangements for testing the cosmetics which are being manufactured.

We have given them the direction and there are certain rules and regulations under the Act.

#### WRITTEN ANSWERS TO QUESTIONS

##### **Afforestation Programme**

\*594. **DR. T. KALPANA DEVI:** Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether there is any proposal to undertake afforestation programmes like ecological forestry, production forestry and social forestry involving Government agencies, industries, farmers and the people;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

**THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS: (SHRI Z.R. ANSARI) :** (a) A massive programme of afforestation is being implemented with a view to halt the ecological degradation caused by deforestation on large scale. This includes plantations under Production Forestry, Social Forestry and Farm Forestry raised with people's Partici-